

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/MP/2016

Subject : Petition under Regulations 54 and 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014, 'Power to Relax' and 'Power to Remove Difficulty' of additional expenditure incurred towards deployment of Special Security Forces (CISF) for Salakati and Bongaigaon sub-stations for the years 2015-19 in respect of Eastern and North Eastern Region.

Date of hearing : 27.10.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Electricity Board and others

Parties present : Shri S.K. Venkatesh, PGCIL
Shri R.B. Sharma, Advocate, BSP (H)CL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for approval of additional expenditure incurred towards deployment of CISF at Bongaigaon and Salakati sub-stations in North Eastern Region for the years 2015-16, 2016-17, 2017-18 and 2018-19 pursuant to the Commission's direction dated 27.8.2015 in Petition No. 177/MP/2015. He further submitted that the projected additional expenditure to be incurred on deployment of special security forces for the period 2016-17 is based on the percentage increment of 25% on the audited expenditure of 2015-16. The projected expenditure for the years 2016-17, 2017-18 and 2018-19 would be subject to actual expenditure every year at the time of truing up.

2. Learned counsel for BSEB submitted that the petitioner has not submitted that details of sanctioned strength of CISF and actual deployed CISF personnel at sub-stations.

3. After hearing the representative of the petitioner and learned counsel for the respondent, the Commission directed the petitioner to file, on affidavit, by 15.11.2016 the details of sanctioned strength of CISF and actual deployed CISF personnel at

Bongaigaon and Salakati sub-stations since the CISF was deployed with an advance copy to the respondents. The Commission directed the petitioner that due date of filing the information should be strictly complied with. No extension shall be granted on that account failing which order will be issued based on information available on record.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Legal)**